

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 122/MP/2019

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in raising Bill-3 in contravention of Regulation 11 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.

Petitioner : Essar Power M.P. Limited (EPMPL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Petition No. 492/MP/2020

Subject : Petition under Sections 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India limited in relation to Bill-3 raised in contravention of Regulation 11 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 read with Billing, Collection, Disbursement (BCD) Procedure and inter-alia, seeking declaration that the Petitioner is entitled for complete off set of charges in Bill-1 as well as Bill-3, in the event of the quantum of transmission corridor availed by the Petitioner in any region is, for the corresponding period, equal to or more than the target region LTA quantum and for refund of monthly POC charges paid under Bill-3.

Petitioner : DB Power Limited (DBPL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Date of Hearing : 21.3.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, DBPL
Shri Hemant Singh, Advocate, DBPL
Ms. Ruth Robert, Advocate, DBPL
Ms. Supriya Rastogi, Advocate, DBPL
Ms. Lavanya Panwar, Advocate, DBPL
Ms. Mazag Andrabi, Advocate, EPMPL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Soumya Singh, Advocate, PGCIL

Record of Proceedings

Cases were called out for virtual hearing.

2. At the outset, learned counsel for the Petitioner, Essar Power M.P. Limited (EPMPL) in Petition No. 122/MP/2019 submitted that there has been change in the ownership of the Petitioner Company as it has been acquired by Adani Power Limited. Accordingly, learned counsel requested for adjournment for filing fresh vakalatnama and taking necessary instructions in the matter.
3. Learned senior counsel for the Petitioner, DB Power Limited (DBPL) in Petition No. 492/MP/2020 submitted that since the issue involved in both the matters is similar, the matters may be taken up for hearing together as observed by the Commission vide Record of Proceedings for the hearing dated 30.7.2020. Learned counsel appearing on behalf of PGCIL also submitted that both the matters may be taken up for hearing together.
4. Considering the submissions made by learned counsel for the Petitioner, EPMPL, PGCIL and learned senior counsel for the Petitioner, DBPL, the Commission adjourned the matters.
5. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)